

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW DELHI

RA No. 128/90 in
O.A. No. 1974/89
T.A. No.

199

DATE OF DECISION 14.2.1991.

Dr. N.K. Pal Petitioner
 _____ Advocate for the Petitioner(s)

Versus
Union of India Respondent
 _____ Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. P.K. KARTHA, VICE CHAIRMAN(J)

The Hon'ble Mr. D.K. CHAKRAVORTY, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgement? Yes
2. To be referred to the Reporter or not? No
3. Whether their Lordships wish to see the fair copy of the Judgement? Yes
4. Whether it needs to be circulated to other Benches of the Tribunal? No

ORDER(of the Bench delivered by Hon'ble Mr. P.K. Kartha,
Vice Chairman(J))

The grievance of the petitioner in this review application arises out of the order passed by this Tribunal on 22.3.1990, whereby OA 1974/89 was admitted and the case was directed to be listed for final hearing in its turn.

A copy of the order dated 22.3.1990 has been annexed to the RA. It will be seen from the said order that it was passed in the presence of the petitioner.

2. The petitioner has stated that on 23.5.1990, another Bench had directed that as the pleadings in OA 1974/89 are complete, the case may be listed for further directions, final hearing.

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3. The petitioner is presently aged 60 ^{years} and he would like to have an early hearing of the main application (OA 1974/89). We see no error apparent on the face of the order dated 22.3.1990 warranting its review. As the petitioner is desirous of expeditious hearing of his application, he may move the Hon'ble Chairman with a petition for that purpose. The review application is rejected with the aforesaid observations.


(D.K. CHAKRAVORTY)

ADMINISTRATIVE MEMBER


(P.K. KARTHA)

VICE CHAIRMAN(J)